

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.323**

34/241-242/ND/2019

**IN THE MATTER OF:**

Mr. Ajay Kumar Gupta

**Vs.**

M/s. Silver Streak Pvt. Ltd. & ors.

... **APPLICANT/PETITIONER**

... **RESPONDENT**

**241-242**

**Order delivered on 08.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant

: Mr. Kaustubh Punj Adv.

For the Liquidator

:

For the Respondent

:Mr. Atul Sharma, Ms. Kritya Sinha, Mr. Shawaiz Nisar  
Advs.

**ORDER**

On 20.10.2023, the following order was passed.

*“This application has been filed by one Mr. Ajay Kumar Gupta, Director under Section 241/242, 244 and 252 of the Companies Act, 2013. We are of the prima facie view that this is composite application seeking different prayers which is not maintainable. Proxy Counsel appearing for the Petitioner seeks time to take instructions. One week time granted. An appeal under Section 252 of the Companies Act can be filed against an order passed by the RoC striking off the Company. However, the present application has been filed by Individual/Director and therefore is not maintainable.”*

Kaushtubh Punj, Ld. Counsel seeks time to take instruction and file an affidavit in compliance with the order dated 20.10.2023. One week time granted.

List **on 03.06.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Prakash Dubey